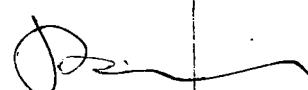
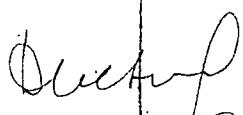


Date	Office Report	Orders
		<p><u>17.5.1991</u></p> <p>Present : None for the applicant.</p> <p>Shri P.P. Khurana, counsel for respondents No. 1-4.</p> <p>Shri Shyam Babu, counsel for respondents No. 5 &amp; 6 alongwith the departmental representative.</p> <p>The applicant is a Class IV employee in Videsh Sanchar Nigam and has filed this application under Section-19 of the Administrative Tribunals Act, 1985 aggrieved by the order dated 24.10.1990. The grievance of the applicant is that he has been served with a notice dt. 24.10.90 cancelling the allotment of the quarter No. S-II/815, R.K. Puram. The contention of the applicant is that he is entitled to allotment of such quarter from the Pool Scheme from the Central Government.</p> <p>2. There is a direct judgement on the point, a copy of which has been filed by the learned counsel for the respondents in O.A. No.1713/1987 decided by Court No.3, Central Administrative Tribunal, Principal Bench, New Delhi on 13.5.1991. In that case filed by the Association, it was held that the refusal was not unjustified. There is another order passed in O.A. 74/91 on 30.2.1991 by the Central Administrative Tribunal, Principal Bench, New Delhi in which it has been held that the relief sought in that application was against Videsh Sanchar Nigam Limited which is a public sector</p>

Date	Office Report	Orders	Office Report
		<p>company and no notification has been issued under Section-14(2) of the Administrative Tribunals Act, 1985 under which this Tribunal has jurisdiction over the said company. <del>There</del> the Hon'ble Bench held that the Tribunal has no jurisdiction in the matter.</p> <p>3. In the present case also, we find that the case is covered by both the above judgements.</p> <p>4. However, the learned counsel for the applicant nor the applicant is present today nor any of them was present on the previous dates fixed in the case.</p> <p>5. In view of this, we find that the present application in the present form is not maintainable and, therefore, is dismissed leaving the parties to bear their own costs. The interim order passed, stands vacated.</p> <p> (J.P. SHARMA) MEMBER (J)</p> <p> (D.K. CHAKRAVORTY) MEMBER (A)</p>	